

Central Administrative Tribunal
Calcutta Bench

OA No.144 of 1997

Present : Hon'ble Mr. D. Purkayastha, Member(Judicial)

Anita Sarkar

Vs.

Union of India & Ors.

For the Applicant : Mr. R. Roy, Id. Advocate

For the Respondent : Ms. U. Sanyal, Id. Advocate

Heard on : 7-4-98

Date of Judgement : 7.4.98

The case was fixed for judgement to-day. But judgement was not ready to-day. The Id. Advocate Mr. Roy, appearing on behalf of the applicant, submits a letter dated 26-7-97 which shows that the order under challenge has been cancelled and applicant is found eligible to get the family pension and necessary final settlement papers are sent to her through Sectional Welfare Inspector for necessary action. In view of the aforesaid circumstances we find that the grievance has been mitigated by the Department. The letter may be kept in record. The application is disposed of in pursuance of that letter dated 26-3-97 and the respondents are directed to make payment of pensionary benefits to the applicant as per letter dated 26-3-97 within 3 months from to-day. However, liberty is given to the applicant to file a fresh application if she is aggrieved by any action on the basis of the letter dated 26-3-97 of the respondent. Accordingly, the application is disposed of awarding no costs.

~~See Affidavt~~

✓ 7.4.98
(D. Purkayastha)
Member (J)